IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

31. **C.P. (IB)/309(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES: Safetec Auto Security Solutions
Vs.
Prakash Kumar Suresh Prasad

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. None present.

2. From the case records, it is observed that there was no representation on behalf of the Financial Creditor on 08.05.2024. Today also, when the matter is called twice, none appears on behalf of the Financial Creditor. It seems that the Financial Creditor is not interested in pursuing the matter. Hence, C.P. (IB)/309(MB)2024 is **dismissed for non-prosecution**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

25.06.2024 / *Bmb*